

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

ITA No.5706/Del/2018

Assessment Year : 2013-14

Addl Commissioner of Income Tax, Spl Range-2, New Delhi	Vs.	M/s Continental India Pvt. Ltd., 106, Building No. 9, DDA Jasola District Centre, Copia, Corporate Suites, New Delhi PAN-AAFCM5366B
(Appellant)		(Respondent)

ITA No.5984/Del/2018

Assessment Year : 2013-14

M/s Continental India Pvt. Ltd., Vatika Mindscapes, 11th Floor, Near Sarai Metro, Faridabad, Harayana-121003 PAN- AAFCM5366B	Vs.	ACIT, Circle-6(1), New Delhi
(Appellant)		(Respondent)

Appellant by : Shri. Deepesh Jain, CA

Respondent by : Shri. M. Baranwal, Sr. DR

Date of hearing : **08.01.2021**

Date of pronouncement : **08.01.2021**

ORDER**PER G.S. PANNU, VP :**

These appeals by the Revenue and Cross-objection by the assessee for the assessment year 2013-14 are directed against the orders of learned CIT(A), New Delhi dated 29.06.2018.

2. The learned counsel for the assessee, vide its letter dated 05.01.2021, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.

5. In the result, the appeals filed by the Revenue are dismissed as well as cross-objection filed by the assessee is also dismissed.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 08.01.2021.

Sd/-
(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

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Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar